

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM
To
[ADJUDICATION ORDER Ref No.: MC/CB/2019-20/4671-4673]

1. Whereas, an Adjudication Order No. MC/CB/2019-20/4671-4673 dated September 30, 2019 (hereinafter referred to as 'order'), has been passed in respect of i) D Sudhakara Reddy, ii) D Deeptha Reddy and iii) D Usha Reddy in the matter of Regaliaa Realty Limited.
2. In paragraph 4(b) of the said order, a typographical error has occurred and in order to rectify the same, it is hereby clarified that reference to name "*D Deeptha*" shall be read as "*D Usha Reddy*" and reference to name "*D Usha Reddy*" shall be read as "*D Deeptha*". Further, in paragraph 14, "7,39,300 shares" shall be read as "2,84,460 shares" and "20.54%" shall be read as "7.90%".
3. The other contents of the Adjudication Order No. MC/CB/2019-20/4671-4673 dated September 30, 2019 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: February 18, 2020
Place: Mumbai

Maninder Cheema
Adjudicating Officer